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C. A. T. Bench, JAIPUR

Date of Order

Orders

10-3-78

Pl. No. 1000, counsel for the applicant.

Recd copy

GM

Adv.

17/3/78

Hear. The learned counsel for the applicant seeks permission to withdraw this OA with liberty to file a fresh OA after excluding those payments which are covered by the order of Payment of Wages Authority, whether the ~~same~~ are actually received by the applicant or not. Permission to withdraw the OA is granted. The applicant may file a fresh OA subject to its maintainability.

The OA stands dismissed as having been withdrawn.

(O. P. SHARMA)
Administrative Member

(GOPAL KRISHNA)
Vice Chairman (J)